

- (2) S.O. 507 (E) dated the 16th April, 2004, rescinding Order No.930 (E) dated the 14th August, 2003. [Placed in Library. See No. LT-7/04]

II. A copy each (in English and Hindi) of the following papers:

- (a) Forty-eighth Annual Report and Accounts of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-5/04]

III. (a) Annual Report and Accounts of the Textiles Committee, Mumbai, for the year 2002-2003, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Committee.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-6/04]

Report and Accounts (2001-02 and 2002-03) of the National Rural Roads Development Agency, New Delhi and related papers

THE MINISTER OF RURAL DEVELOPMENT (SHRI RAGHUBANSH PRASAD SINGH): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers.

I. A copy each (in English and Hindi) of the following papers :-

- (i) (a) Annual Report and Accounts of the National Rural Roads Development Agency, New Delhi, for the year 2001-2002, together with the Auditor's Report on the Accounts.
- (b) Review by Government on working of the above Agency. [Placed in Library. See No. LT-8/04]

- (ii) (a) Annual Report and Accounts of the National Rural Roads Development Agency, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on working of the above Agency.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-9/04]

Notification of the Ministry of Law and Justice

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): Sir, I lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy (in English and Hindi) of the Ministry of Law and Justice Notifications S.O. 272 (E) dated the 27th February, 2004, publishing the Conduct of Elections (Amendment) Rules, 2004. [Placed in Library. See No. LT-13/04]

- I. **Report and Accounts (2002-03) of the Bharat Wagon and Engineering Company Ltd. Patna and related papers.**
- II. **Report and Accounts (2002-03) of the Braithwaite and Company Limited, Kolkata and related papers.**
- III. **Report and Accounts (2002-03) of the Mining and Allied Machinery Corporation Ltd. Durgapur and related papers.**

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SANTOSH MOHAN DEV): Sir, I lay on the Table :-

A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

- I. (a) Twenty-fourth Annual Report and Accounts of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report. [Placed in Library. See No. LT-11/04]